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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – I, CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 20-01-20

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER : **IBA/1084/2019**

PETITION NUMBER :

NAME OF THE PETITIONER(S) : **P.K.Vaduvammal**

NAME OF THE RESPONDENTS : **M/s. MRP Infratech Pvt Ltd**

UNDER SECTION : **Sec. 9 of IBC**

S.No.	NAME (IN CAPITAL)	DESIGNATION / REPRESENTATION BY WHOM	SIGNATURE
1.	ROHAN RAJASEKARAN +917358315582	Counsel for Petitioner	R.L.O.C

ORDER

Learned Counsel for the Petitioner present. None appears on behalf of the Corporate Debtor. Counsel for the Petitioner represents that in relation to compliance of the order dated 19.11.2019 certain practical difficulties have been experienced as the Corporate Debtor failed to furnish bank details and therefore it is not possible to transfer the amount through RTGS or NEFT. In the circumstances, the counsel for the petitioner represents that he is willing to proceed with the matter. However, it is seen from the orders passed by this Tribunal from time to time, the Corporate Debtor has paid amounts in piecemeal accepted by the Petitioner. In the circumstances, the counsel for the Petitioner represented that he seeks to withdraw the Petition with liberty to file for the balance claim due. Upon consideration of the representation made by the counsel for the Petitioner, this Petition stands **dismissed as withdrawn** with liberty being given to the Petitioner to file a fresh Petition subject to the applicable laws. **File to records**.

-SD-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-
(R.VARADHARAJAN)
MEMBER (JUDICIAL)